

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 26.11.96

OA 332/96

Gopal Singh, Driver 255 S.U. Air Force, Bikaner.

... Applicant

Versus

1. Union of India through Secretary, Government of India, Ministry of Defence, New Delhi.
2. Station Commander, 263 S.U. Air Force, Bikaner.
3. Sqrdn Leader/Senior Administrative Officer/Station Commander, Air Force Station, Bikaner.
4. Principal, Air Force School, Lalgarh Palace, Bikaner.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.S.C.VAISH,ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Mukesh Vyas

For the Respondents

...

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Gopal Singh, has filed this application u/s 19 of the Administrative Tribunals Act, 1985 (for short, the Act), seeking a direction to the respondents to grant regular pay scale on the post of Driver with full Dearness Allowances.

2. We have heard the learned counsel for the applicant. The learned counsel for the applicant prays for deleting the name of applicant No.2, Subhash, from the array of applicants. Prayer is allowed. The name of Subhash, as applicant No.2, stands deleted.
3. The applicant was appointed initially as a Driver on 1.6.90 at a fixed salary of Rs.315/- p.m. He has already been granted regular pay scale Rs.950-1450, which was made effective from 1.9.95. The main grievance of the applicant is that he should be granted regular pay scale with effect from the date of his initial appointment alongwith dearness relief and other benefits admissible under rules.
4. The learned counsel for the applicant, instead of pressing this application on merits, wants to make a representation to the concerned authority regarding his grievance. In the circumstances, the present OA is

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disposed of, at the stage of admission, with a direction to the respondents to treat the notice for demand of justice dated 16.12.95, at Ann.A-4, as a representation u/s 20 of the Act and dispose it of on merits through a speaking order within a period of one month from the date of receipt of a copy of this order. If the applicant is aggrieved by the decision taken on his representation, he shall be at liberty to file a fresh OA.

mmh

(S.C.VAISH)

ADMINISTRATIVE MEMBER

GK

(GOPAL KRISHNA)

VICE CHAIRMAN

VK